

Mr. Speaker: He should go out.

Shri Priya Gupta: But still I want to say this: If the Government want their employees to starve, let them say so frankly.

Mr. Speaker: He is persisting in his defiance. He should leave.

Shri Priya Gupta: I am leaving. Thank you very much.

Shri Priya Gupta then left the House.

Shri A. N. Vidyalkar (Hoshiarpur): The Minister has admitted that it was not taken as an award. I want to ask whether non-acceptance of the award on the plea of Government's incapacity to pay does create serious implications. Has he examined the implications of this because under the same plea many of the awards given by courts and tribunals concerning private industrialists, will not be accepted by private industrialists? Will it not be possible for them to take cover under the same plea and not accept those awards?

Shri Sachindra Chaudhuri: As I said, I have not gone into the matter in a legalistic way. If I am asked to consider it as an award, then undoubtedly other questions will arise, but legally speaking, it is not an award. What was said before and in this House just now is this, that the late Prime Minister had agreed to accept it as an award. I said I would proceed from that point, and I had pointed out that even if it is an award, there may be considerations, there may be circumstances which make it impossible for Government to abide by the terms of that award, and I am saying that the circumstances are such, having regard to the conditions in the country, having regard to the difficulties that the Government is facing, that it should review what would be the position, assuming that we do consider the Das Committee's report to be an award. That is exactly what we have done. On top of that, I have said I am prepared to consider

every suggestion that may be made for the purpose of alleviation of the conditions of the employees, provided it is possible to do it within the funds available to Government. Beyond that, what can I assure Members?

12.21 hrs.

PAPERS LAID ON THE TABLE

REPORT OF ENQUIRY ON THE FATAL ACCIDENT IN RAJNAGAR COLLIERY ETC.

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): I beg to lay on the Table—

- (i) Report of Enquiry on the fatal accident in Rajnagar Colliery on the 8th November, 1965. [Placed in Library. See No. LT-5436/66].
 - (ii) Report of Enquiry into the Dheri Colliery Disaster, 1965. [Placed in Library. See No. LT-5437/66].
 - (iii) A copy each of the following notifications under sub-section (7) of section 59 of the Mines Act, 1962:—
 - (a) The Coal Mines (Fourth Amendment) Regulations, 1965, published in Notification No. G.S.R. 1789, in Gazette of India dated the 4th December, 1965.
 - (b) The Mines (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1886, in Gazette of India dated the 25th December, 1965.
- [Placed in Library. See No. LT-5438/66].

NOTIFICATIONS UNDER THE INDIAN TELEGRAPH ACT

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): I beg to lay on the Table a copy each of the